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(NO.PATNA 469) PATNA, TUESDAY, 21ST MAY 2024

PATNA HIGH COURT

NOTIFICATION

21st May 2024

ADDENDA AND CORRIGENDA TO
THE RULES OF THE HIGH COURT AT PATNA, 1916
(Fifth Edition)
C.S. No. – 178

No. X-03-2024-445(R)/Adm. Rules Deptt.—In compliance of directions contained in Order dated 10.01.2024 passed by the Hon'ble Supreme Court of India in Transfer Petition (Civil) No. 1957 of 2023 [Shama Sharma Versus Kishan Kumar], the following amendments are made in the Rules of the High Court at Patna, 1916 with immediate effect:

1. In Rule- 7 of Chapter- III (General Rules regarding Applications and Affidavits) under Part- II (Procedure and Practice), the words “his caste, or religious persuasion,” appearing between “declarant’s father” and “his rank” are omitted.

This way, the aforementioned amendment shall be as follows vis-a-vis the existing Rule:-

| Existing | After Amendment |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Every petition or affidavit shall set forth the petitioner's or declarant's full name and if he is not the plaintiff or defendant in a suit, or the appellant or respondent in | Every petition or affidavit shall set forth the petitioner's or declarant's full name and if he is not the plaintiff or defendant in a suit, or the appellant or respondent in an |

| Existing | After Amendment |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| an appeal in which the application is made, it shall also set forth the name of such petitioner's or declarant's father, his caste, or religious persuasion, his rank or degree in life, his profession, calling, occupation or trade and his true place of residence. | appeal in which the application is made, it shall also set forth the name of such petitioner's or declarant's father, his rank or degree in life, his profession, calling, occupation or trade and his true place of residence. |

2. A note is inserted below Rule 7 of Chapter- III (General Rules regarding Applications and Affidavits) under Part- II (Procedure and Practice) of the Rules of the High Court at Patna, 1916, in this manner :

Note 1: The caste/ religion of a litigant shall not appear in the memo of parties in any petition/ suit/ proceeding filed before the High Court.

By order of the Court,
SHASHI BHUSHAN PRASAD SINGH,
Registrar General I/c.

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The President, Advocate Association, Patna High Court, Patna; The Secretary, Advocate Association, Patna High Court, Patna; The President, Bar Association, Patna High Court, Patna; The Secretary, Bar Association, Patna High Court, Patna; The President, Lawyers' Association, Patna High Court, Patna; The Secretary, Lawyers' Association, Patna High Court, Patna; The Registrar -cum- P.P.S. to the Hon'ble the Chief Justice; The P.A. to the Registrar General; P.A. to the Registrar (Vigilance); P.A. to the Registrar (Administration); P.A. to the Registrar (Establishment); P.A. to the Registrar (Appointment); P.A. to the Registrar (I.T. -cum- C.P.C.); P.A. to the Joint Registrar (Establishment); P.A. to the Registrar (List & Computer); P.A. to the Joint Registrar (Judicial); O.S.D./O.S.D. (Computerization); Joint Registrar I/c, Establishment Department, Joint Registrar I/c, P.A. Section, J.R. I/c, Criminal Departments except Criminal Appeal; J.R. I/c, Civil Matters Pending; J.R. I/c Purchase, Stationery and Library; J.R. I/c, Criminal Appeal; J.R. I/c, Criminal and Civil Disposal; J.R.-cum-D.R. I/c, Criminal (Miscellaneous), Original & Election Dept., M.J.C. (Pending); D.R./A.R. I/c, A.O.R. Cell; D.R./A.R. I/c, Accounts (Establishment) Deptt.; D.R./A.R. I/c, Accounts (General) Deptt.; D.R./A.R. I/c, Administrative (Appointment) Deptt.; D.R./A.R. I/c, Administrative (Misc.) Deptt.; D.R./A.R. I/c, Administrative (Rules) Deptt.; D.R./A.R. I/c, Administrative (Statistical) Deptt.; D.R./A.R. I/c, C.O.'s. Office; D.R./A.R. I/c, C.R. & L.P.A. (Disposal) Section; D.R./A.R. I/c, Centralized Filing Section; D.R./A.R. I/c, Civil Revision (Pending) Section; D.R./A.R. I/c, Civil Stamp Reporting Section; D.R./A.R. I/c, Computer Cell; D.R./A.R. I/c, Conference Cell; D.R./A.R. I/c, Copying (Criminal) Deptt.; D.R./A.R. I/c, Copying (General) Deptt.; D.R./A.R. I/c, Copying (Writ) Deptt.; D.R./A.R. I/c, Court Master Section; D.R./A.R. I/c, Criminal (Disposal) Section; D.R./A.R. 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I/c, Original & Election Deptt.; D.R./A.R. I/c, P.B.X./U.B.I.X. Operator; D.R./A.R. I/c, Pass Distributor; D.R./A.R. I/c, Protocol Section; D.R./A.R. I/c, Purchase Cell; D.R./A.R. I/c, Receiving Section -cum-Centralized Letter Receiving Centre; D.R./A.R. I/c, Record Room (Criminal); D.R./A.R. I/c, Record Room (Judicial); D.R./A.R. I/c, Recruitment and Appointment Section; D.R./A.R. I/c, Registrar's Inspection; D.R./A.R. I/c, Right to Information Cell; D.R./A.R. I/c, Second Appeal Section; D.R./A.R. I/c, Selection and Appointment Cell; D.R./A.R. I/c, Stationery Deptt.; D.R./A.R. I/c, Supreme Court Deptt.; D.R./A.R. I/c, Translation Deptt.; D.R./A.R. I/c, V.D.(Dispatch); D.R./A.R. I/c, Vigilance Cell; D.R./A.R. I/c, Writ (Disposal) Section; D.R./A.R. I/c, Writ (Post) Section; D.R./A.R. I/c, Writ (Pre) Section; S.O. I/c, A.O.R. Cell; S.O. I/c, Accounts (Establishment) Deptt.; S.O. I/c, Accounts (General) Deptt.; S.O. I/c, Administrative (Appointment) Deptt.; S.O. I/c, Administrative (Misc.) Deptt.; S.O. I/c, Administrative (Rules) Deptt.; S.O. I/c, Administrative (Statistical) Deptt.; S.O. I/c, C.O.'s. Office; S.O. I/c, C.R. & L.P.A. (Disposal) Section; S.O. I/c, Centralized Filing Section; S.O. I/c, Civil Revision (Pending) Section; S.O. I/c, Civil Stamp Reporting Section; S.O. I/c, Computer Cell; S.O. I/c, Conference Cell; S.O. I/c, Copying (Criminal) Deptt.; S.O. I/c, Copying (General) Deptt.; S.O. I/c, Copying (Writ) Deptt.; S.O. I/c, Court Master Section; S.O. I/c, Criminal (Disposal) Section; S.O. I/c, Criminal (Miscellaneous) Section; S.O. I/c, Criminal Appeal Section; S.O. I/c, Defect Removal Section; S.O. I/c, Criminal Revision Section; S.O. I/c, Criminal Stamp Reporting Section; S.O. I/c, Decree Department; S.O. I/c, Defect Removal Section; S.O. I/c, Digitization Cell; S.O. I/c, e-Sewa Kendra; S.O. I/c, Fax Section; S.O. I/c, Filing Section; S.O. I/c, First Appeal Section; S.O. I/c, Issue Section; S.O. I/c, J.O.S.R.R. (Judicial Officer's Service Record Room); S.O. I/c, Judges Library; S.O. I/c, Juvenile Justice Secretariat; S.O. I/c, Lawazima Section; S.O. I/c, Legal Aid Committee; S.O. I/c, Legal Cell; S.O. I/c, List Section; S.O. I/c, LPA & Civil Review (Pending) Section; S.O. I/c, M.A. & Tax Section; S.O. I/c, M.J.C. (Disposal) Section; S.O. I/c, M.J.C. (Pending) Section; S.O. I/c, Mediation Centre; S.O. I/c, Monitoring Cell - I; S.O. I/c, Monitoring Cell - II; S.O. I/c, Original & Election Deptt.; S.O. I/c, P.B.X./U.B.I.X. Operator; S.O. I/c, Pass Distributor; S.O. I/c, Protocol Section; S.O. I/c, Purchase Cell; S.O. I/c, Receiving Section -cum-Centralized Letter Receiving Centre; S.O. I/c, Record Room (Criminal); S.O. I/c, Record Room (Judicial); S.O. I/c, Recruitment and Appointment Section; S.O. I/c, Registrar's Inspection; S.O. I/c, Right to Information Cell; S.O. I/c, Second Appeal Section; S.O. I/c, Selection and Appointment Cell; S.O. I/c, Stationery Deptt.; S.O. I/c, Supreme Court Deptt.; S.O. I/c, Translation Deptt.; S.O. I/c, V.D.(Dispatch); S.O. I/c, Vigilance Cell; S.O. I/c, Writ (Disposal) Section; S.O. I/c, Writ (Post) Section; S.O. I/c, Writ (Pre) Section; Programmer Cell (-) **for needful and necessary action.**

(-) for uploading it on the Hon'ble
Court's main website


Registrar General I/c